

RESULT OF ELECTION TO THE CENTRAL ADVISORY COMMITTEE OF THE NATIONAL CADET CORPS

MR. CHAIRMAN: Shri Hriday Nath Kunzru being the only candidate nominated for election to the Central Advisory Committee of the National Cadet Corps, I declare him duly elected to be a member of the said committee.

THE DENTISTS (AMENDMENT) BILL, 1953

THE DEPUTY MINISTER FOR HEALTH (SHRIMATI M. CHANDRASEKHAR): On behalf of Rajkumari Amrit Kaur I move for leave to introduce a Bill further to amend the Dentists Act, 1948.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Dentists Act, 1948."

The motion was adopted.

SHRIMATI M. CHANDRASEKHAR: I introduce the Bill.

ALLOTMENT OF TIME FOR (1) THE APPROPRIATION (No. 5) BILL, 1953 AND (2) THE PEPSU APPROPRIATION (No. 3) BILL, 1953.

MR. CHAIRMAN: According to clause (2) of Rule 162 of the Rules of Procedure and Conduct of Business in the Council of States I allot 2½ hours and 1 hour respectively for the completion of all stages involved in the consideration and return by the Council of the Appropriation (No. 5) Bill, 1953 and the Patiala and East Punjab States Union Appropriation (No. 3) Bill, 1953

THE APPROPRIATION (No. 5) BILL, 1953

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH): Sir, I beg to move:

"That the Bill to authorise payment and appropriation of certain

further sums from and out of the Consolidated Fund of India for the service of the financial year 1953-54, as passed by the House of the People, be taken into consideration."

Sir, I do not hope that the House expects me to make a speech on this subject. Already a statement showing the supplementary Demands for Grants for expenditure of the Central Government has been circulated to all the Members and that statement also contains foot-notes wherein all the explanations have been given. Sir, as will be seen from that statement, these demands are for 14.66 crores of which Rs. 2.76 crores pertain to the revenue portion and the balance of Rs. 11.90 crores pertain to the capital side. On the revenue side there are four or five important items. One item is for Rs. 90 lakhs representing aid to Kashmir which is recoverable and which is to be transferred to the loan head. There is another item for Rs. 30.70 lakhs representing excise duty realized on coal and coke in the previous year which has to be transferred to the Coal Board. Then there is another item of Rs. 25 lakhs which represents drawback of import duty collected on raw cotton used in the manufacture of fine and superfine cloth and yarn exported out of India to which the House has already agreed. Then there is an item for Rs. 30 lakhs which represents arrear payments to certain State Governments—Bombay and Saurashtra—which though met initially from the Revenue Budget will be debited to the Consolidated Fund. There is another amount of Rs. 9 lakhs in respect of Community Projects and social education organisations and training schemes to be balanced by corresponding recoveries from the Technical Co-operation Administration and the Ford Foundation. Excluding these important items which I have mentioned, there are about Rs. 90 lakhs out of which Rs. 50 lakhs will go for expenditure on displaced persons and this is largely in respect of displaced persons from East Pakistan who have come into West Bengal. The balance is spread over a number of small items